

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF STCI COMMODITIES LIMITED

1.	NAME OF CORPORATE PERSON	STCI Commodities Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	20/09/2004
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U67120MH2004PLC148711
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	A/B 1-802, A Wing 8th Floor, Marathon Innova, Marathon Nextgen Compound, Off. G.K. Marg, Lower Parel West Mumbai 400013
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	11.03.2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Anil Rajkotia 501 Balkrishna, Tilak Road, Santacruz- west, Mumbai 400054 Tel no (M) – 9821017148 Tel no (Off) – 9122 26008310 Email- anilrajkotia@gmail.com Registration nos – IBBI/IPA-001/IP P01045/2017-18/11718
8.	LAST DATE FOR SUBMISSION OF CLAIMS	10.04.2022

Notice is hereby given that STCI Commodities Limited has commenced voluntary liquidation on 11.03.2022.

The stakeholders of STCI Commodities Limited are hereby called upon to submit a proof of their claims, on or before 10.04.2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Name and Signature of the Liquidator
Anil Rajkotia

Date and Place: 12 MARCH, 2022, MUMBAI

